COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 261 OF 2018 & IA NOS. 1215, 1299, 1204, 1298 & 1214 OF 2018

Dated: 26th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

PTC India Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Parag P. Tripathi, Sr. Adv.

Mr. Ravi Kishore Mr. Srinivasan Mr. Ramaswami

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanjna Dua for R-2

Mr. Gopal Jain, Sr. Adv.

Mr. Hemant Singh

Mr. Matrugupta Mishra for R-3

ORDER

Learned counsel for the Appellant seeks one week's time to file rejoinder. Time is granted. He may file the rejoinder on or before 2-11-2018 with advance copy to the other side.

List the stay applications for hearing on 13-11-2018, high on board.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson